

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

New Delhi, the 25th March, 1975.

NOTIFICATION

G.S.R. .- In exercise of the powers conferred by section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974 (38 of 1974), the Central Government hereby makes the following scheme to amend the Compulsory Deposit (Income-tax Payers) Scheme, 1974, namely:-

- (1) This Scheme may be called the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1975.
- (2) In paragraph 3 of the Compulsory Deposit (Income-tax Payers) Scheme, 1974,-
 - (a) the words "so, however, that not more than one deposit shall be made in any quarter" shall be omitted;
 - (b) in the Explanation,-
 - (i) in clause (a), the brackets and letter "(a)" shall be omitted;
 - (ii) clause (b) shall be omitted.

[860 /P.No.144(6)/75-TPL]

Sd/-

(S.R. Mehta)
Addl. Secretary to the Govt. of India.